

**Central Administrative Tribunal  
Principal Bench**

**OA No.1598/2017**

New Delhi, this the 11<sup>th</sup> day of May, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)**

1. Dilip Kumar Saha,  
Aged 59 years, Group 'B'  
S/o Late Shri L.K. Saha,  
R/o B-129/1 Sector-1,  
M.B. Road, Push Vihar,  
New Delhi-110017.  
Post : Worked Private Secretary (Retd.)

...Applicant

(By Advocate : Shri Pushpinder Yadav)

**Versus**

Union of India through,

1. Ministry of Defence,  
Through Defence Secretary,  
South Block, New Delhi.
2. Secretary, DOPT,  
Department of Personnel and Training,  
North Block,  
New Delhi.
3. Secretary, UPSC,  
Union Service Public Commission,  
Dholpur House,  
New Delhi.

...Respondents

**ORDER (ORAL)**

Heard the learned counsel for applicant.

2. The applicant who was removed from service, filed the instant OA seeking the following reliefs :-

“(1) To direct the respondent to pass a speaking order on the representation of applicant in a time bound manner.

Or/and

- (ii) Direct the respondents to release GPF and other retirement benefits/pensionary benefits which the applicant was entitled at the time of superannuation.
- (iii) All consequential benefits may be granted to the Applicants.
- (iv) Any other relief, which this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

3. The learned counsel for applicant submitted that though the applicant was removed from service and not entitled for other retiral benefits but he is entitled for GPF amount which has also not been released by the respondents and the applicant has made a number of representations including Annexure-A/1 Colly representations. However, no orders have been passed by the respondents till date.

4. In the circumstances, the OA is disposed of without going into the merits of the case, with a direction to the respondents to decide the Annexure-A/1 Colly representations of the applicant by passing a reasoned and speaking order within a period of 90 days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

5. Let a copy of the OA be enclosed to this order.

( V. Ajay Kumar )  
Member (J)

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